

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1625/2017

(Arising out of impugned final judgment and order dated 23/01/2017 in MCRA No. 88/2017 passed by the High Court of Chhatisgarh at Bilaspur)

AJIT SINGH

Petitioner(s)

VERSUS

STATE OF CHHATTISGARH

Respondent(s)

(With appln. (s) for exemption from filing O.T. and office report)

Date : 17/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEERFor Petitioner(s) Mr. Amarendra Sharan, Sr. Adv.
Mr. Atul Kumar, Adv.
Mr. Subodh Kumar, Adv.
Ms. Archana Kumari, Adv.
Mr. Jannesh Kumar, Adv.
Mr. Tushar Duneja, Adv.For Respondent(s) Mr. Atuj Jha, Adv.
Mr. Sandeep Jha, Adv.
Mr. Dharmendra Kumar Sinha, Adv.UPON hearing the counsel the Court made the following
O R D E R

List the matter on 21.04.2017.

(SWETA DHYANI)
SR.P.A(RAJINDER KAUR)
COURT MASTER